

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1794/2002
MA 1442/2002

New Delhi, this the 16th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Sh. S.A.T.Rizvi, Member (A)

1. Sh. Jitender Kumar
Power Controller
Northern Railway
DRM Office
State Entry Road
New Delhi.
2. Sh. Bhupinder Kumar
S/o Lt. Sh. Moti Ram
Power Controller
DRM Office
New Delhi.

...Applicants

(By Advocate Sh. B.S.Mainee)

V E R S U S

1. Union of India : through
The Secretary
Railway Board
Ministry of Railways
Rail Bhawan
New Delhi.
2. The General Manager
Northern Railway
Baroda House
New Delhi.
3. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.

...Respondents

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

We have heard Sh. B.S.Mainee, 1d. counsel
for the applicants at length.

2. The applicants are aggrieved by the
respondents specifying the cut-off date of 1-4-2000 in
their order dated 19-6-2002 (Annexure A-1).
Admittedly, the applicants have submitted a

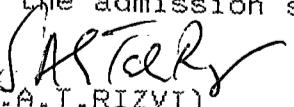
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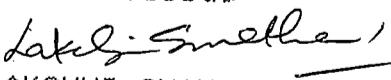
representation to the respondents against the cut off date on 10-7-2002. Shri B.S.Mainee, learned counsel has very vehemently submitted that in paragraphs 4.13 and 4.14 of the OA, he has submitted that no reply has been given to the applicants by the respondents so far and they have met the dealing officer. He has, therefore, pleaded that a notice may be issued to the respondents, stressing on the fact that the cut off date of the receipt of application is 15-7-2002, by which date, they have made the applications.

3. It is seen from annexure A-1 memo that the date of written test has been fixed for 8-9-2002. It is also seen from the facts briefly mentioned above that hardly within two days of the representation made by the applicants, which has been received by the respondents on 10-7-2002, the applicants have filed this OA on 12-7-2002.

4. Having regard to the facts and circumstances of the case and the provisions of Section 20 of the Administrative Tribunals Act, 1985, we are, therefore, of the view that this OA is pre-mature. However, we hope the respondents will take appropriate decision on the representation filed by the applicants expeditiously and in any case well before 8-9-2002 and inform them accordingly. If the applicants have any further grievance on the written reply given by the respondents, they are at liberty to proceed in the matter, in accordance with law.

5. In view of the above, OA 1794/2002 fails at the admission stage itself and is dismissed.


(S.A.T. RIZVI)
MEMBER (A)


(SMT. LAKSHMI SWAMINATHAN)
VICE-CHAIRMAN (J)